

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 765/88

Transfer Application No: ---

DATE OF DECISION 5-1-1993

R.C.Ravalani Petitioner

Applicant in person Advocate for the Petitioners

Versus

Union of India and ors. Respondent

Mr.R.K.Shetty Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice-Chairman

The Hon'ble Shri Ms.Usha Savara, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

MD

(S.K.DHAON)
VC

NS/

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.765/88

R.C.Ravalani,
PWD/1/5,
Pimpri,
Pune - 411 017. .. Applicant

-versus-

1. Union of India
through
Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. The Controller of
Defence Accounts(Pension),
Dtaupadhi Ghat,
Allahabad(U.P.)
3. The General Manager,
Ammunition Factory
Khadki,
Pune - 411 003. .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Applicant in person.
2. Mr.R.K.Shetty
Counsel for the Respondents.

ORAL JUDGMENT: Date:5-1-1993
(Per S.K.Dhaon, Vice-Chairman)

The applicant approached this Tribunal with the principal prayer that the CDA(Pension) Allahabad, respondent No.2, be directed to revise the pension payable to him in accordance with the relevant rules.

2. During the pendency of this application a PPO has been issued to the applicant. According to the applicant the CDA(Pension)has committed an error while preparing the revised PPO. He,therefore, made a representation on 12-7-1989 to the General Manager, Ammunition Factory,Khadki,Pune pointing out the mistake committed by CDA(Pension). The matter,

it appears, rests there. In our opinion, the applicant should make a representation to the CDA(Pension) annexing thereto a copy of the representation dt. 12-7-1989 made by him to the GM Ammunition Factory, Khadki, Pune. It also appears that on 21-7-1989 the General Manager forwarded the representation of the applicant to CDA(Pension), Allahabad for issuing a revised PPO.

3. The CDA(Pension) Allahabad shall pass fresh order within a period of six weeks from the date of receipt of representation from the applicant which would be sent by the applicant under Regd. Post with A.D. A certified copy of this order may be sent to the CDA(Pension) Allahabad along with the representation.

4. With this direction the application is disposed of but without any order as to costs.


(USHA SAVARA) S. I. '33,
Member (A)


(S.K. DHAON)
Vice-Chairman

MD